PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

FEM CARE PHARMA LIMITED

(Registered Office: Plot no. D-55, MIDC, Additional Industrial Area, Ambad, Nasik, 422010)

This announcement (the "Second Corrigendum to Public Announcement") is in continuation of and should be read in conjunction with the Public Announcement dated November 26, 2008 (the "PA") and Corrigendum Public Announcement dated January 12, 2009 (the "First Corrigendum"), issued by Ambit Corporate Finance Private Limited as Manager to the Offer on behalf of Dabur India Limited ("DIL" / the "Acquirer") to the shareholders of Fem Care Pharma Limited (the "Target Company" / "FPL") regarding the Offer.

Further to the PA and the First Corrigendum, the shareholders of the Target Company may please note the following:

1. SEBI vide letter dated April 23, 2009 (the "SEBI Observation Letter") has issued its observations in terms of the proviso to Regulation 18(2) of the SEBI Takeover Code on the draft Letter of Offer submitted to SEBI.
2. The original and revised schedule of major activities under the Offer is as follows:

Activity	Original schedule		Revised schedule	
	Date	Day	Date	Day
Date of Public Announcement	November 26, 2008	Wednesday	November 26, 2008	Wednesday
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer will be posted) ^	December 12, 2008	Friday	December 12, 2008	Friday
Last date for a competitive bid	December 17, 2008	Wednesday	December 17, 2008	Wednesday
Date of Corrigendum to the Public Announcement	–	–	January 12, 2009	Monday
Last date for completion of dispatch of the Letter of Offer to the eligible shareholders of Fem Care Pharma Limited	January 8, 2009	Thursday	May 2, 2009	Saturday
Date of opening of the Offer	January 15, 2009	Thursday	May 7, 2009	Thursday
Last date for revising the Offer Price / number of Shares	January 22, 2009	Thursday	May 16, 2009	Saturday
Last date for withdrawal by shareholders who have accepted the Offer	January 29, 2009	Thursday	May 21, 2009	Thursday
Date of Closing of the Offer	February 3, 2009	Tuesday	May 26, 2009	Tuesday
Last date of communicating acceptance / rejection and payment of consideration for accepted tenders / return of unaccepted Shares	February 18, 2009	Wednesday	June 10, 2009	Wednesday

^ All shareholders (registered or unregistered), including the beneficial owners of Shares (other than the Acquirer and the Sellers) are eligible to participate in the Offer anytime before the closure of the Offer.

3. SEBI Observation Letter contains a direction to disclose that for the non compliances, delay in compliances etc. by promoters/promoter group of the Target Company, SEBI may initiate appropriate action.
4. In the SPA, it was contemplated that the Merger Shares would be allotted in the future. Subsequent to the signing of the SPA, Sellers have informed the Acquirer that the Merger Shares were issued and allotted by FPL on October 24, 2008. The Merger Shares were listed and permitted for trading on BSE with effect from January 15, 2009. 1,30,326 Shares out of the Merger Shares have been locked-in for a period of 3 years from January 15, 2009, as per conditions stipulated by BSE. FPL vide letter dated January 9, 2009, made an application to BSE seeking their approval for transfer of the Locked-In Shares in favour of the Acquirer. BSE vide its letter dated February 5, 2009 has permitted transfer of these Shares in favour of the Acquirer, subject to continuation of the lock-in in the hands of the Acquirer for the remaining period i.e. upto January 15, 2012
5. The Sellers and the Acquirer, vide a Letter Agreement dated April 11, 2009, have agreed as follows:
   - The Transaction contemplated in the SPA will be consummated "off market" within 15 (fifteen) Business Days from the date of issuance of the acceptance notice and the satisfaction notice by the Acquirer, whichever is later.
   - The Long Stop Date shall be seven months from the date of SPA, instead of six months as contemplated earlier.
6. In terms of the SPA, the Board of Directors of Target Company in their meeting held on December 5, 2008, have appointed Mr. P D Narang, Group Director - Corporate Affairs of DIL, as an Observer.
7. In terms of clause 40A of the listing agreement with the BSE (as amended) read with Circular No. SEBI/CFD/DIL/LA/2006/13/4 issued by the SEBI on April 13, 2006, the Target Company is required to maintain at least 25% of public shareholding for listing on a continuous basis. In the event the public shareholding is found to be reduced below the minimum level required as per clause 40A of the listing agreement entered into by the Target Company with the stock exchange on which its shares are listed (the "Listing Agreement"), as a result of acquisition of Shares under (i) the Share Purchase Agreement; and/or (ii) acquisition of shares from open market from persons other than parties to the Share Purchase Agreement, if any; and/or (iii) the Offer, the Acquirer shall take necessary steps to facilitate compliance of the Target Company with the relevant provisions of the Listing Agreement and other applicable laws, within the time period stipulated therein. Such acquisition would constitute a supervening extraordinary event (as defined in clause 40A of the Listing Agreement) and would therefore result in sub-clause (vii) of Clause 40A becoming applicable. In such case, the Acquirer will adopt any of the following methods prescribed in sub-clause (viii) of Clause 40A, in consultation with BSE, to raise the public shareholding to the minimum level: (a) issuance of Shares to the public through prospectus; (b) offer for sale of Shares held by promoters to the public through prospectus; (c) sale of Shares held by promoters through the secondary market; or (d) any other method which does not adversely affect the interest of minority shareholders. However, the Acquirer (in consultation with BSE) may at its discretion and depending on the market conditions at the relevant point in time, change the method to be adopted to raise the public shareholding in accordance with the Listing Agreement. BSE may, after examining and satisfying itself about the circumstances of the case and after recording reasons in writing, extend the time for compliance with the requirement of minimum level of public shareholding by a further period not exceeding one year. Further, the Acquirer may evaluate options to delist the Target Company in the next three years taking into account factors like the financial position of the Acquirer, market price of the Target Company, the regulatory framework for delisting, the post offer shareholding etc. However, no firm decision regarding any delisting proposal, after the closure of the Offer, has been presently taken.
8. The Reserve Bank of India vide letter dated February 4, 2009, has given it's no objection for acquisition of 705,880 Shares by the Acquirer under the Offer. This approval does not cover tenders by erstwhile OCBs and therefore acceptance of Shares from erstwhile OCBs is subject to receipt of specific approval from the RBI. OCB shareholders, if any, are required to submit approval from RBI for tendering Shares in the Offer.
9. The validity of the bank guarantee procured by the Acquirer and issued by The Hongkong and Shanghai Banking Corporation Limited, through their branch office at 25, Barakhamba Road, New Delhi-110 001 as part of the escrow arrangement has been extended to June 30, 2009.
10. Shareholders have an option to receive the consideration through Electronic Clearing System (ECS), in respect of Shares which would be accepted under the Offer. For more details please refer to paragraph 9.12 of the Letter of offer.
11. Please note following revised contact details of the collection centre at Ahmedabad:

Address of Collection Centre	Contact Person	Email Address	Phone No.	Fax	Mode of delivery
Sharepro Services (India) Private Limited C/o Sterling Services 305 Raj Kamal Plaza Opposite Sakar III Near Samruddhi Income Tax; Ahmedabad - 380 014	Mr. Vijay Iyer	sterlingservices@ rediffmail.com	079-66052469	–	Hand Delivery

12. This Second Corrigendum to the Public Announcement would be available on the SEBI website http://www.sebi.gov.in
13. Terms used but not defined in this Second Corrigendum Public Announcement shall have the same meaning as assigned in the Letter of Offer, the Public Announcement and the First Corrigendum to the Public Announcement.

The Acquirer represented by its Board of Directors accepts full responsibility for the information contained in this Second Corrigendum to the Public Announcement and also for fulfilling its obligations as laid down in the SEBI Takeover Code.

Issued by the Manager to the Offer	On behalf of the Acquirer
AMBIT Acumen at work **Ambit Corporate Finance Private Limited** Ambit House, 449, Senapati Bapat Marg, Lower Parel, Mumbai 400 013 Tel. No: (022) 39821819; Fax No: (022) 39823020 Email: fplopenoffer@ambitpte.com Contact Person: Praveen Kumar Sangal	Dabur Celebrate Life! **Dabur India Limited** 8/3, Asaf Ali Road, New Delhi - 110002

Date : April 30, 2009
Place : Mumbai